

[Shri A. C. Guha]

- (ii) Forty-seventh Report on the Ministry of International Trade—Export Risks Insurance Corporation Limited, Bombay (now transformed into Export Credit and Guarantee Corporation Limited, Bombay).

—  
RELEASE OF MEMBER—SHRI  
YUVERAJ DUTTA SINGH

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 13th April, 1964, from the Additional District Magistrate (Judicial), Lucknow:

“Shri Juveraj Dutta Singh, Member, Lok Sabha, was released from District Jail, Lucknow, on the 11th April, as the State Government has decided that the case against him should not be prosecuted.”

—  
12.03 hrs.

MOTION UNDER RULE 292

EXTENSION OF TIME FOR DISCUSSION ON  
DEMANDS FOR GRANTS

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker, Sir, by your leave, under rule 292 of the Rules of Procedure I beg to move the following:

“That the time allotted for discussion of the Demands for Grants be extended beyond April 15, 1964.”

In commending my motion for the acceptance of the House, I wish to make a few submissions. The time as announced by the Minister of Parliamentary Affairs last Saturday expires at 17 hours tomorrow, and according to his statement, all the outstanding demands will be guillotined at 17 hours tomorrow. That means to say, that unfortunately, the Demands for Grants on account of Planning and Finance Ministry will be guillo-

tined. I would, therefore, suggest and earnestly recommend that the time be extended beyond April 15, that is to say, the debate may be carried over to Thursday, the day after tomorrow. In doing so, I would suggest an alternative so that the business could be so revised. Friday is a day for non-official business. I plead with my colleagues on both sides of the House that the non-official business for Friday may be fixed for Wednesday next, that is, 22nd. I have consulted my hon. friend and colleague, Dr. Singhvi, whose name stands first on the list of business—non-official business—for that day. Non-official Resolutions are to be taken up on that day. He is agreeable to the proposal.

Mr. Speaker: Who is the second Member?

Shri Hari Vishnu Kamath: Shri B. P. Yadava. He is not present today. He is absent. I could not contact him. Otherwise, I would have certainly consulted him also. The corollary of this motion is that the 17 hours, whether on Wednesday or Thursday, may not be deemed to be sacrosanct, and I would suggest that even if the discussion on the Demands for Grants of the Finance and Planning Ministries comes to a close by 4 o'clock on Thursday, you will be pleased to accept the motion for application of the guillotine at 4 o'clock on Thursday, so that we could have the full 17½ hours for the Finance Bill, beginning, say, at 4 o'clock on Thursday; that is to say, five hours on Friday, and six and a half hours—at any rate not less than six hours—on Saturday—this comes to 11 hours—and five and a half hours on Tuesday. That will come to 16½ hours plus 1 hour on Thursday, i.e. 17½ hours. That is my concrete proposal. I hope you will be pleased to agree with me that this motion made by me is in consonance with the desire of the House, and that the House will accept the motion I have made.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I have made the position of the Government quite clear more than once. So far as we are concerned, we want that the Finance Bill must be passed by this House by 21st. Within that time, if you would like to adjust, we have no objection, if the House agrees. But for the Finance Bill also, they require 17½ hours. At the request of Mr. Masani, we consulted the opposition Members and therefore, we decided to sit specially on Saturday also. I do not know whether the House would agree to take away some time out of the time allotted for that. About non-official time, that is for the Members of the House to decide whether they would like it to be postponed.

**Mr. Speaker:** If the other Members agree and the non-official business is taken on Wednesday next, then he proposes that all the time on Friday can be spent on this. Is the Minister agreeable to this?

**Shri Satya Narayan Sinha:** Then that would take away the official time on Wednesday.

**Shri Surendranath Dwivedy (Kendrapara):** This is also official business.

**Mr. Speaker:** He says that the time we spend on the Demands or on the Finance Bill also is Government business.

**Shri Satya Narayan Sinha:** True.

**Mr. Speaker:** It is only a device to extend the time. The question is whether he agrees to extension or not.

**Shri Satya Narayan Sinha:** No, Sir; we have already extended the time on all the Demands. As I placed before you, already there is a demand from various Ministries for 26 Bills. We are hard pressed for time. It is not possible for the Government to agree to that.

251 (A) LSD—4.

**Mr. Speaker:** There is no controversy on other facts. The only thing is Mr. Kamath has moved that the time be extended for the discussion of the remaining Demands and the Finance Bill.

**Shri Nath Pai (Rajapur):** You have grasped the point very correctly. But I am not sure that he, in his distinctive opposition, which he thinks is obligatory on his part, has grasped what we had submitted. We are asking for the extension of time in a manner that the original schedule for the passing of the Finance Bill is not upset. If he applies his mind a little, he will see the point.

**Mr. Speaker:** The Finance Bill certainly would not be upset. But we have to give some time from the Government business for the non-official business. That is the question.

**Shri Satya Narayan Sinha:** He says I am so obtuse and I am not following the points.

**Shri Hari Vishnu Kamath:** No, no. You are very acute.

**Shri Nath Pai:** You are obstinate also.

**Shri Satya Narayan Sinha:** Ultimately we have to give 2½ hours more time out of the Government time. For that, we are not prepared.

**Shri Nath Pai:** May I mollify his anger by saying that if anybody says in this House that an hon. Member does not understand, in the famous phrase of the Prime Minister, you have already given the ruling that no offence is meant and none is taken. When I said that he does not understand, I was not casting any aspersion on his very acute intelligence. Only I am pleading that he may understand it a little more liberally and not in the technical sense.

**Shri Surendranath Dwivedy:** It is not that we are taking any time of the official business. The discussion on Finance Ministry's Demands, for which we require 2½ hours, is also official business. We have allotted the time; now it is only adjustment. Instead of taking it on Friday, we are taking it on Wednesday.

**Shri Nath Pal:** It is simple plain adjustment.

**Shri Harish Chandra Mathur (Jalore):** We want to have an entire picture as to how long this House is going to sit. Before we adjust the non-official business, we must know what the entire Government business is and whether the House is going to sit beyond the 1st May.

**श्री बड़े (खारगोन):** माननीय सदस्य, श्री कामत, ने जो प्रस्ताव रखा है, मैं उसका समर्थन करता हूँ। क्योंकि इससे माननीय सदस्यों को बहस में भाग लेने के लिए टाइम भी ज्यादा मिलता है, प्राइवेट मेम्बरों का विजिनेस भी नहीं जाता है और फिनांस बिल भी ठीक वक्त पर पास हो जाता है। इसलिए मिनिस्टर महोदय को इस प्रस्ताव को स्वीकार करने में कोई आबजेशन नहीं होना चाहिए।

**Shri M. R. Masani (Rajkot):** Mr. Speaker, Sir, as I understand the proposal, it is that the 2½ hours of non-official business that intervenes on Friday should be postponed till after the Finance Bill is passed in time as required by the Government. We have no objection to that change being made provided the Minister of Parliamentary Affairs is in a position

to say that the 17½ hours allocated for the Finance Bill, which we consider to be of first importance, are not eroded into or eaten into. If that can be done, we have no objection. But I would not agree to time for the Finance Bill being truncated for the benefit of other business.

**Shri Daji (Indore):** I would request, through you, Sir, the Government and the Minister concerned that this accommodation has to be granted because what is sought to be guillotined is very important because it includes Finance and Planning. No discussion on Demands for Grants of a Budget is said to be complete in a country like India where planning is considered to be an important subject without discussing the subject of planning. Therefore, in view of the fact that the Demands relating to that department itself—Planning—and Finance are sought to be guillotined, I would request you, Sir, to reconsider the position.

**Mr. Speaker:** Does the hon. Minister want to say anything more?

**Shri Satya Narayan Sinha:** I leave it to the House, Sir, to decide.

**Mr. Speaker:** He leaves it to the House to decide. So, I have to put it to the vote of the House. The question is:

"That the time allotted for discussion of the Demands for Grants be extended beyond April 15, 1964."

**An Hon. Member:** How long?

**Mr. Speaker:** That is not there.

*The Lok Sabha divided:*

**Divis on No. 20]**

**AYES**

**[12.17 hrs.**

Abdul Rashid, Bakhshi  
Alvares, Shri  
Aney, Dt. M. S.  
Azad, Shri Jagat Jha  
Bade, Shri

Banerjee, Shri S. M.  
Basant Kunwari, Shrimati  
Berwa, Shri Onkar Lal  
Bhatkar, Shri  
Bheel, Shri P. H.

Chanda, Shrimati  
Chatterjee, Shri N. C.  
Chaudhuri, Shri Tridib Kumar  
Daji, Shri  
Deahmukh, Shri Shivaji Rao S.

Dwivedy, Shri Surendranath  
Gayatri Devi, Shrimati  
Gokaran Prasad, Shri  
Gopalan, Shri A. K.  
Gulshan, Shri  
Gupta, Shri Kashi Ram  
Harvani, Shri Ansar  
Heda, Shri  
Imbichibava, Shri  
Jain, Shri A. P.  
Jha, Shri Yogendra  
Jyotishi, Shri J. P.  
Kachhavaia, Shri  
Kamath, Shri Hari Vishnu  
Kapur Singh, Shri  
Keishing, Shri Rishang]  
Kotoki, Shri Liladhar

Koya, Shri  
Mandal, Shri B. N.  
Masani, Shri M. R.  
Mate, Shri  
Mathur, Shri Harish Chandra  
Misra, Shri Mahesh Dutta  
Mohan Swarup, Shri  
Naik, Shri D. J.  
Nambiar, Shri  
Nath Pai, Shri  
Pandey, Shri Sarjoo  
Pottekkatt, Shri  
Rajaram, Shri  
Ranga, Shri  
Rao, Shri Ramapathi  
Roy, Dr. Saradish

Shashank Manjari, Shrimati  
Shastri, Shri Prakash Vir  
Shinkre, Shri  
Shivnananappa, Shri  
Singhvi, Dr. L. M.  
Sinha, Shrimati Ramdulari  
Sinha Singh, Shri  
Soy, Shri H. C.  
Swamy, Shri Sivamurthi  
Tan Singh, Shri  
Umanath, Shri  
Utiya, Shri  
Verma, Shri S. L.  
Vimla Devi, Shrimati  
Vishram Prasad, Shri  
Yashpal Singh, Shri

## NOES

Achal Singh, Shri  
Akkamma Devi, Shrimati  
Alva, Shri A. S.  
Alva, Shri Joachim  
Bal-unath Singh, Shri  
Bajaj, Shri Kamalnayan  
I al Krishna Singh, Shri  
Basappa, Shri  
Basumatari, Shri  
Baswant, Shri  
Bhagat, Shri B. R.  
Bhagavati, Shri  
Bhattacharyya, Shri C. K.  
Bist, Shri J.B.S.  
Brajeshwar Prasad, Shri  
Brij Raj Singh Kotah, Shri  
Chakraverti, Shri P. R.  
Chandrabhan Singh, Shri  
Chandrasekhar, Shrimati  
Chandriki, Shri  
Chaudhuri, Shri Sachindra  
Chaudhuri, Shrimati Kamala  
Chavda, Shrimati Johraben  
Daljit Singh, Shri  
Das, Shri N. T.  
Dasappa, Shri  
Dubey, Shri R. G.  
Elayaperumal, Shri  
Ering, Shri D.  
Gajraj Singh Rao, Shri  
Ghosh, Shri N. R.  
Goni, Shri Abdul Ghani]  
Gupta, Shri Shiv Charan  
Hanumanthaiya, Shri  
Hazarika, Shri J. N.  
Himatsingka, Shri  
Jadhav, Shri M. L.  
Jadhav, Shri Tulshidas  
Jamunadevi, Shrimati  
Jayaraman, Shri

Keppen, Shri  
Kayal, Shri P. N.  
Khadilkar, Shri  
Khan, Shri Shah Nawaz  
Khanna, Shri Mehr Chand  
Kindar Lal, Shri  
Kaujalgi, Shri H. V.  
Kripa Shankar, Shri  
Lalit Sen, Shri  
Mehta, Shri J. R.  
Mengi, Shri Gopal Datt  
Minimata, Shrimati  
Mirza, Shri Bakar Ali  
Mishra, Shri Ribudhendra  
Mishra, Shri M. P.  
Misra, Shri Mahesh Dutta  
Mohanty, Shri G.  
Morarka, Shri  
Morc, Shri K. L.  
Munzni, Shri David  
Muthiah, Shri  
Nallakoya, Shri  
Nanda, Shri  
Nehru, Shri Jawaharlal  
Niranjan Lal, Shri  
Pande, Shri K. N.  
Pandey, Shri R. S.  
Patel, Shri Chhotubhal  
Patel, Shri N. N.  
Patel, Shri P. R.  
Patil, Shri D. S.  
Patil, Shri S. K.  
Patil, Shri V. T.  
Pattabhi Raman, Shri C. R.  
Prabhakar, Shri Naval  
Pratap Singh, Shri  
Raghunath Singh, Shri  
Raj Bahadur, Shri  
Raju, Dr. D. S.

Ram Subhag Singh, Dr.  
Ram Swarup, Shri  
Ramanathan Chettiar, Shri  
Rane, Shri  
Rao, Shri Krishnamoorthy  
Rao, Shri Muthyal  
Ray, Shrimati Renuka  
Sachu Ram, Shri  
Saha, Dr. S. K.  
Sahu, Shri Rameshwar  
Samanta, Shri S. C.  
Sanji Rupji, Shri  
Sen, Shri A. K.  
Sen, Shri P. G.  
Shah, Shri Manubhai  
Sham Nath, Shri  
Shankaraiya, Shri  
Sharma, Shri K. C.  
Shastri, Shri Ramanand  
Sheo Narain, Shri  
Siddaranappa, Shri  
Siddiah, Shri  
Siddeshwar Prasad, Shri  
Singh, Shri D. N.  
Sinha, Shri Satya Narayan  
Sivapraghassen, Shri Ku.  
Subbaraman, Shri C.  
Sumat Prasad, Shri  
Thevar, Shri V.  
Thomas, Shri A. M.  
Tiwary, Shri R. S.  
Tombi, Shri  
Tyagi, Shri  
Uikay, Shri  
Uleka, Shri Ramachandra  
Upadhyaya, Shri Shiva Dutt  
Varma, Shri Ravindra  
Yadav, Shri Ram Harkh  
Yadava, Shri B. P.

**Mr. Speaker:** The result of the Division is: Ayes 64; Noes 118.

*The motion was negatived.*

**Shri Nath Pai:** May I ask one thing? We should be very obliged to the Planning Minister, who happens to be here, if he says whether he had no interest in seeing that subject is discussed here?

**Mr. Speaker:** Order, order. The House has already taken a decision on that.

**Shri Hari Vishnu Kamath:** This is the first time in the history of this Parliament that some Congress Members have voted with us—a good augury for the future.

#### DEMANDS FOR GRANTS

##### MINISTRY OF HOME AFFAIRS—contd.

**Mr. Speaker:** The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Home Affairs. Shri Sumat Prasad will continue his speech.

**Shri Sumat Prasad (Muzaffarnagar):** Mr. Speaker, Sir, the feeling of the Prime Minister that the communal harmony must be maintained under all circumstances is shared by the country and we are all behind him in maintaining communal harmony and solidarity of the nation. I congratulate Shri Nandaji and his colleagues for their courageous and quick handling of the situation.

The blood bath in East Pakistan was intended to create a situation to bring the Kashmir question again before the Security Council. The accession of Kashmir with India is a settled fact and it cannot be reopened. Kashmir is as much a part of India as any other State. The talk of secession of Kashmir is a challenge to our integrity, sovereignty and secularism. The attitude of the Government is

firm in this matter and I hope Shri Sheikh Abdullah, who is a follower of Gandhiji will not rake up old controversies and will appreciate things in their true perspective.

The question of harijan uplift is not so much a question of removal of untouchability as it is of their economic uplift. A large number of them constitute agricultural labour and they have not been benefited much by planning and other socio-economic activities of the government. The wages of agricultural labour even now are below subsistence. The Government should take steps in right earnest to improve their condition. There should be a phased programme for their uplift so that within the next 15 years all able-bodied persons may be covered by it and they should be provided with resources to engage themselves in some gainful pursuit. Unless this is done, the condition of the rural areas will not improve. The condition of landless labour and of tribal areas is no better than that of harijans.

It is said that justice delayed is justice denied. So far as Allahabad High Court is concerned, I can say with certainty that an ordinary second civil appeal takes about seven to eight years. A first civil appeal is not decided within less than ten years. I have seen cases where parties are dead during pendency of appeals.

This question has to be gone into. The strength of judges has to be increased, the time has come when the Government should apply its mind seriously to see what other means can be devised, what procedural remedies can be taken in hand so that justice may be done expeditiously within proper time.

Not only this, the cost of litigation is becoming extremely heavy. It is not possible for a man of ordinary means to get redress in a court of law.